



2026:AHC-LKO:16738-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 2404 of 2026

Sanjay Kumar Verma And Another

.....Petitioner(s)

Versus

Prescribed Authority Lucknow Development
Authority Lko. And Another

.....Respondent(s)

Counsel for Petitioner(s)	: Amar Nath Dubey, Ankit Dubey, Swati Sharma
Counsel for Respondent(s)	: Ratnesh Chandra

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.
2. The orders impugned are appealable. Instead of preferring an appeal, writ petition has been filed. It is not the case of the petitioner that no notice was issued to him. If the response etc has not been considered, these are matters to be seen in appeal.
3. Accordingly, the petition is **disposed of** with liberty to prefer an appeal.
4. If the appeal is filed within time along with an application for interim relief, the interim relief application shall be considered at the earliest say within ten days of its filing.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

February 27, 2026

Shanu/-